

would have helped to meet the power shortage in Maharashtra.

The matter is serious enough to call for immediate attention and action by the Central authorities concerned. I hope, the Minister for Parliamentary Affairs would convey this to the Minister for Energy and other Ministers concerned.

I am glad, the Prime Minister is here. He has a special concern for Maharashtra. Therefore, I hope, he would also put in a word to the Energy Minister. They say that production of coal is in abundance and it is lying at the pitheads. The other day, the Railway Minister told us that there was no shortage of wagons. Then where is the bottleneck? Why is the coal not reaching the power stations?

12.49 hrs.

#### MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill 1978, which was passed by the Lok Sabha at its sitting held on the 27th April, 1978, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### BUSINESS ADVISORY COMMITTEE

##### SEVENTEENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move the following:

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 3rd May, 1978."

With your permission, I would like to point out that there is a printed mistake in bottom line two of the Report. What is printed as 'on' should be read as 'no'..

MR. SPEAKER: The question is:

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 3rd May, 1978."

*The motion was adopted.*

#### TOBACCO BOARD (AMENDMENT) BILL\*

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): I beg to move for leave to introduce a Bill to amend the Tobacco Board Act, 1975.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Tobacco Board Act, 1975."

*The motion was adopted.*

SHRI MOHAN DHARIA: Sir, I introduced † the Bill.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 4-8-78.

†Introduced with the recommendation of the President.